GOVERNMENT OF INDIA MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA UNSTARRED QUESTION NO.1104 TO BE ANSWERED ON 22.07.2022

ADOPTION THROUGH CENTRAL ADOPTION RESOURCE AUTHORITY

1104. SHRI JAGDAMBIKA PAL:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) the number of Indian and Foreign applicants registered with the Central Adoption Resource Authority (CARA), State-wise;
- (b) whether is it a fact that the adoptions under CARA are declining;
- (c) if so, reasons therefor;
- (d) the number of adoptions through Central Adoption Resource Authority (CARA), and under Hindu Adoptions and Maintenance Act (HAMA), 1956 from 2014-15 till 2021-22; and
- (e) whether the Government has taken/proposes to take any steps to ease the tedious application process under CARA and if so, the details thereof?

ANSWER

MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI)

- (a) 1030 foreign applicants (including Non-Resident Indians and Overseas Citizen of India) are registered with the Central Adoption Resource Authority (CARA), as on 19.07.2022. State-wise details of number of Indian applicants registered with CARA are at Annexure-I.
- (b) No Sir.
- (c) Does not Arise.
- (d) Adoption in the country is undertaken through the Hindu Adoptions and Maintenance Act (HAMA), 1956 and the Juvenile Justice (Care and Protection of Children) Act (JJ Act), 2015. The HAMA, 1956 is administered by the Ministry of Law and Justice. The Ministry of Women and Child Development administers the JJ Act, 2015 and does not maintain the data of adoptions under HAMA, 1956. The number of adoptions under the JJ Act, 2015 from 2014-15 till 2021-22 is at Annexure-II.
- (e) The Government has notified the Juvenile Justice (Care and Protection of Children) Act, 2015 (as amended in 2021), which empowers the District Magistrate to effectively coordinate and monitor the functions of the agencies responsible for

the implementation of the JJ Act, 2015 and to decide the cases of adoption under the provisions of the the JJ Act, 2015. The amendment enables the DM to monitor the functioning of all agencies involved in adoption eco-system like Specialised Adoption Agencies, District Child Protection Unit (DCPU) & Child Welfare Committee. The State Adoption Resource Agencies have been strengthened. All these would lead to easier and faster adoption process. The entire adoption process is transparent and functioning through online Portal of CARA called CARINGS.

ANNEXURE REFERRED TO IN REPLY TO PART (a) OF THE LOK SABHA UNSTARRED QUESTION NO.1104 FOR ANSWER ON 22.07.2022 BY SHRI JAGDAMBIKA PAL REGARDING ADOPTION THROUGH CENTRAL ADOPTION RESOURCE AUTHORITY

STATE-WISE DETAILS OF NUMBER OF INDIAN APPLICANTS REGISTERED WITH CENTRAL ADOPTION RESOURCE AUTHORITY (AS ON 19.07.2022)

SI. No.	State	Number of applicants
1	Andaman and Nicobar Island	23
2	Andhra Pradesh	868
3	Arunachal Pradesh	21
4	Assam	772
5	Bihar	477
6	Chandigarh	46
7	Chhattisgarh	503
8	Dadra & Nagar Haveli and Daman & Diu	22
9	Delhi	1022
10	Goa	274
11	Gujarat	784
12	Haryana	1000
13	Himachal Pradesh	160
14	Jammu and Kashmir	0
15	Jharkhand	435
16	Karnataka	3484
17	Kerala	1186
18	Ladakh	0
19	Lakshadweep	0
20	Madhya Pradesh	993
21	Maharashtra	3470
22	Manipur	57
23	Meghalaya	47
24	Mizoram	42
25	Nagaland	39
26	Orissa	928
27	Pondicherry	89
28	Punjab	356
29	Rajasthan	760
30	Sikkim	38
31	Tamil Nadu	3476
32	Telangana	1880
33	Tripura	125
34	Uttar Pradesh	1800
35	Uttarakhand	173
36	West Bengal	3313
	Total	28663

ANNEXURE REFERRED TO IN REPLY TO PART (d) OF THE LOK SABHA UNSTARRED QUESTION NO.1104 FOR ANSWER ON 22.07.2022 BY SHRI JAGDAMBIKA PAL REGARDING ADOPTION THROUGH CENTRAL ADOPTION RESOURCE AUTHORITY

YEAR-WISE NUMBER OF ADOPTIONS UNDER THE JUVENILE JUSTICE (CARE AND PROTECTION OF CHILDREN) ACT, 2015

Financial Year	In-Country	Inter-Country
2014-2015	3,988	374
2015-2016	3,011	666
2016-2017	3,210	578
2017-2018	3,276	651
2018-2019	3,374	653
2019-2020	3,351	394
2020-2021	3,142	417
2021-2022	2,991	414
